

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 720/88
TAX NO.

DATE OF DECISION 18th October 1996

Mr. D. V. Yadav & Others Petitioner

Mr. Girish Patel Advocate for the Petitioner (s)

Versus

The Union of India & Others Respondent

Mr. N. S. Shevde & Mr. K. S. Jhaveri Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. A. V. Haridasan, Vice Chairman

The Hon'ble Mr. K. Ramamoorthy, Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(21)

1. D.V.Yadav
Travelling Ticket Inspector
C/o. Chief Ticket Inspector's Office
ADI Railway Station
Ahmedabad.
2. V.K.Parmar, Travelling Ticket Inspector, C/o. Chief Travelling Ticket Inspector's Office
ADI Railway Station
Ahmedabad.
3. R.K.Vaghela
Travelling Ticket Inspector
C/o. Chief Ticket Inspector's Office, ADI Railway Station, Ahmedabad.
4. P.R.Chanllawala
Travelling Ticket Inspector
C/o. Chief Ticket Inspector's office, ADI Railway Station, Ahmedabad. Applicants

Advocate: Mr. Girish Patel

Versus

1. Union of India
(Notice through the General Manager
W. Railways, Churchgate, Bombay).
2. Divisional Railway Manager
Vadodara Division, W. Rlys.
Pratapnagar, Vadodara- 390 004 & Others.

.... Respondents

Advocates: Mr. N.S.Shevde &
Mr. K.S.Jhaveri

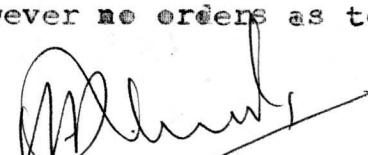
ORAL ORDER
in
O.A. 720/88

Dated 18/10/1996

Per Hon'ble Mr.A.V.Haridasan, Vice Chairman:

None is present on either side. It appears that the applicant is not interested to prosecute the matter. Hence the application is dismissed for default. There will be however no orders as to costs.


(K. Ramamoorthy)
Member (A)


(A.V.Haridasan)
Vice Chairman